

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 2791**  
(TO BE ANSWERED ON 11.05.2016)

**EXTRA COMMUTED LEAVE**

2791. SHRIMATI SANTOSH AHLAWAT:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government is contemplating to provide extra commuted leave to the Government Employees suffering from life threatening diseases like cancer, heart attack, etc.; and
- (b) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a): No, Madam.

(b): The existing provisions with respect to commuted leave for employees suffering from life threatening diseases are considered adequate. As per the provisions of Central Civil Services (Leave) Rules, 1972, commuted leave not exceeding half the amount of half pay leave due may be granted on medical certificate to a Government servant. The half pay leave account of every Government servant (other than a military officer) is credited with half pay leave in advance, in two installments of ten days each on the first day of January and July of every calendar year. In case the Government Servant is suffering from Tuberculosis, Leprosy, Cancer or Mental Illness, he/she may be granted at least eighteen months of Extra Ordinary Leave for undergoing treatment. He/she may also be granted Leave Not Due up to a maximum of 360 days during the entire service on medical certificate subject to conditions.

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